

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PRATIBHA KRUSHI PRAKRIYA LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Pratibha Krushi Prakriya Limited
2	Date of Incorporation of corporate debtor	29 November 2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune, Maharashtra, India under the Companies Act, 1956
4	Corporate Identity Number of Corporate Debtor	U15490PN2010PLC137868
5	Address of the registered office and principal office (if any) of corporate debtor	Office No. 110, West Wing, Aurora Towers, Camp, Pune 411001
6	Date of closure of the Insolvency Resolution Process	07 February 2023 (date of receipt of NCLT liquidation order)
7	Liquidation Commencement date of Corporate Debtor	07 February 2023 (date of receipt of NCLT liquidation order)
8	Name and registration number of the insolvency professional acting as liquidator	Jitender Kumar Jain Regn. No. - IBBI/IPA-002/IP-N00033/2016-17/10070
9	Address and e-mail of the liquidator, as registered with the Board	Jitender Kumar Jain Address: Level 9, Platina, C-59, G Block, BKC, Bandra (East), Mumbai - 400051, India
10	Address and e-mail to be used for correspondence with the liquidator	Jitender Kumar Jain Level 11, Platina, C-59, G Block, BKC, Bandra (East), Mumbai 400051, India E/pkpl.liq@gmail.com
11	Last Date for Submission of Claims	08 March 2023

NOTICE is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Pratibha Krushi Prakriya Limited on 02 February 2023 (date of pronouncement of order).

The stakeholders of Pratibha Krushi Prakriya Limited, are hereby called upon to submit a proof of their claims on or before 08 March 2023 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

The forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Date: 08th February 2023

Place: Mumbai, Maharashtra, India

Sd/-

Jitender Kumar Jain, Advocate

Liquidator of Pratibha Krushi Prakriya Limited

Regn. No.-IBBI/IPA-002/IP-N00033/2016-17/10070

(AFA No: AA2/10070/02/171023/202216 - Validity Date: 17/10/2023)